

LOK SABHA SECRETARIAT
COMMITTEE BRANCH-II
(Committee on Papers Laid on the Table)

B-BLOCK, PARLIAMENT HOUSE ANNEXE EXTN.,
NEW DELHI-110001

No. 32137

Dated : 13 July, 2020
Ashadha 22, 1942 (Saka)

CIRCULAR

Subject: Revision in monetary ceiling in laying of the Annual Reports and Audited Accounts of various Organizations receiving funds from Government of India.

Hon'ble Speaker, Lok Sabha, has directed that the upward revision of the existing monetary ceiling in respect of the Papers Laid on the Table of the House, done with due diligence, is as under: -:

Existing Monetary ceiling	Revised Monetary ceiling
The Societies/Organizations receiving one-time assistance of Rs. 50 lakh or above should be required to lay their Annual Reports and Audited Accounts before Parliament. In the case of societies receiving one-time assistance of Rs.10 lakh and below Rs.50 lakh , all the Ministries/Departments of Government of India should be required to include in their own Annual Reports a statement showing the quantum of funds provided to each of these societies and purpose for which the funds were utilized, for the information of the Members of Parliament.	The Societies/Organizations receiving one-time assistance of Rs. 05 Crore or above should be required to lay their Annual Reports and Audited Accounts before Parliament. In the case of societies receiving one-time assistance of Rs.10 lakh and below Rs. 05 Crore , all the Ministries/Departments of Government of India should be required to include in their own Annual Reports a statement showing the quantum of funds provided to each of these societies and purpose for which the funds were utilized, for the information of the Members of Parliament.
The Annual Reports and Accounts of Private and Voluntary Organizations receiving recurring Grants-in-aid to the tune of Rs. 25 lakh and above should be laid on the Table of the House within nine months of the closure of the succeeding financial year. In the case of Private and Voluntary Organizations receiving recurring Grants-in-aid from Rs. 10 lakh to 25 lakh, all the Ministries/Departments of the Government of India should include in their Annual Reports a Statement showing the quantum of funds provided to each of these	The Annual Reports and Accounts of Private and Voluntary Organizations receiving recurring Grants-in-aid to the tune of Rs. 50 lakh and above should be laid on the Table of the House within nine months of the closure of the succeeding financial year. In the case of Private and Voluntary Organizations receiving recurring Grants-in-aid from Rs. 10 lakh to 50 lakh , all the Ministries/Departments of the Government of India should include in their Annual Reports a Statement showing the quantum of funds provided to each of these Organizations and the purpose for which they were utilized for the

Organizations and the purpose for which they were utilized for the information of the Parliament.	information of the Parliament
All Statutory/ Autonomous Organizations, Public Undertaking, Corporations, Joint Ventures, Societies, etc. which are financed out of funds drawn from the Consolidated Fund of India, after being voted by Parliament, in the form of Shares, Subsidies, Grants-in-aid, etc. either wholly or partly should lay their Annual Reports/Audited Reports. At present, there is no ceiling of amount making it obligatory to lay the Report on the Table of the House.	All Statutory/ Autonomous Organizations, Public Undertaking, Corporations, Joint Ventures, Societies, etc. which are financed out of funds drawn from the Consolidated Fund of India of Rs. 02 Crore and above after being voted by Parliament, in the form of Shares, Subsidies, Grants-in-aid, etc. either wholly or partly should lay their Annual Reports/Audited Reports. In case where these Organizations etc. are getting fund less than Rs. 02 Crore , all the Ministries/Departments of the Government of India should include in their Annual Report a Statement showing the quantum of funds provided to each of these Organizations and the purpose for which they were utilized for the information of the Parliament.



(B.VISALA)
DIRECTOR

[F. No. LAFEAS-CB-II 067/5/2020-CB-II]

To

All Officers
All Branches/Units of the Secretariat